NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.1228/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES:

Next Radio Ltd.

V/s.

Sunject Communications Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION

18 Labdhi Chah

Advifor

Operational Creditor.

SIGNATURE

ORDER C.P. No. 1228/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- He has placed on record the evidence of service of Notice of Demand and intimated today's date of hearing. However, no one is present from the side of Corporate debtor.
- The Learned Counsel has stated that there is indication of Settlement of the outstanding debt. Hence seeking time.
- The Petitioner to intimate the next date of hearing to the Respondent/debtor.
- 5. The Petitioner is again directed to intimate the next date of hearing. Ms
- Matter is adjourned to **04.12.2017**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

09.11.2017

Ah

Sd/-

M.K. Shrawat Member (Judicial)